

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

THIRTY-NINTH REPORT

(Presented on 3.2.2004)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-ninth Report.

2. The Committee met on 30 January, 2004 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of rule 294 of the Rules of Procedure.

Examination of Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2004 (Amendment of articles 29 and 30) by Shri G.M. Banatwalla, M.P.

The Bill seeks to amend articles 29 and 30 of the Constitution with a view to further strengthening the constitutional protection granted to minority educational institutions by providing for- (i) widening the definition of educational institution to include institutions imparting education at all levels and of all categories including technical and professional; (ii) absolute rights to minority educational institutions in the matter of administration of such institutions; (iii) enabling the State to make any regulatory measure with respect to minority educational institutions in the matter of quality of education, qualification of teachers, minimum facilities to students; and (iv) clarification that minority rights are equally available without any infringement of minority character, irrespective of the fact that such institutions are receiving or not receiving aid out of State funds.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of two Bills as shown in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Bills shown in the Appendix be placed in category 'A'. The Committee also recommend allocation of time for the Bill as shown in column 5 of the Appendix.

Recommendations

6. (i) The Committee recommend that Shri G.M. Banatwalla be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) The Committee also recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

30 January, 2004

10 Magha, 1925 (Saka)

P.M. SAYEED,

Chairman,

Committee on Private Members' Bills and Resolutions.

APPENDIX

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2003 <u>(Insertion of new article 371EA)</u> by Shri Ramesh Chennithala, M.P.	70 of 2003	A	2 hours
2.	The Constitution (Amendment) Bill, 2003 <u>(Amendment of article 103, etc.)</u> by Shri G.M. Banatwalla, M.P.	73 of 2003	A	2 hours
